

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 31 of 2011**

**Dated: 9<sup>th</sup> August, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Narayanpur Power Company (P) Limited. .... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. G. Joshi**

**Counsel for the Respondent(s) : Mr. Venkat Subramaniam T.R.  
Mr. Raghvendra S. Srivastava  
Mr. S. Sriranga for R-2**

**ORDER**

Mr. S. Sriranga takes notice on behalf of Respondent No.2. He undertakes to file reply within 2 weeks.

Post the matter **for hearing on 14.09.2011.** In the meantime, appellant is at liberty to file rejoinder.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**PK**